

National Legal Services Authority

Press Release

**“Justice Delivered Swiftly at the 4th National Lok Adalat of 2023:
1.17 crore cases resolved, saving time, money, and resources for litigants and
the judicial system”**

FOR IMMEDIATE RELEASE

9 December, 2023

The 4th National Lok Adalat of the year 2023 was organised by the legal services authorities across the country under the aegis of National Legal Services Authority (NALSA) and stewardship of Hon’ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India and Executive Chairman, NALSA in 34 States/UTs on Saturday, 9 December 2023. Due to administrative reasons, the 4th National Lok Adalat of 2023 will be held in Delhi on 10.12.2023, Chhattisgarh on 16.12.2023, and Telangana on 30.12.2023.

As per the information received from the State Legal Services Authorities across the country as of 6:00 PM - **1,17,43,465** cases were resolved at the 4th National Lok Adalat on 9.12.2023 including 11,98,278 pending cases and **1,05,45,187** pre-litigation cases. The approximate value of the total settlement amount in these cases was **Rs. 20,510 crores**. These figures will increase further by tomorrow based on updated reports to be received from the State Legal Services Authorities of the country.

In this Lok Adalat, cases involving compoundable offences, revenue cases, bank recovery cases, motor accident claims, cheque bounce cases, labour disputes, matrimonial disputes (except divorce cases), and other civil cases were taken up. A large number of recovery matters related to financial institutions, banks, government bodies and private service providers were also taken up as pre-litigation cases, and were settled. The resolution of cases at Lok Adalats allows litigants to avoid costs and delays associated with the Court based justice system and reduces case pendency of the Courts.

The 4th National Lok Adalat was supervised by Hon’ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India and Executive Chairman, NALSA. His Lordship highlighted that swift resolution of cases at Lok Adalats will alleviate the immense pressure on the court system, allowing judges to dedicate their valuable time and resources to more complex and urgent issues.

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